

**IN THE HIGH COURT OF BOMBAY AT GOA**  
**LD-VC-OCW-193-2020**  
**IN**  
**WRIT PETITION NO.1044/2018**

Vaishali Desai ... Applicant

in

1. Mr. Shivanand V. Thali

2. Ms. Teja V. Porob Shinkre ... Petitioners

***Versus***

State of Goa ... Respondent

Mr. Sahil Deshprabhu, Advocate for the applicant/petitioner.

Ms. Susan Linhares, Additional Government Advocate for Respondents No.1, 2 and 3.

Coram:- M.S. SONAK &  
SMT. M. S. JAWALKAR, JJ.

Date:- 1<sup>st</sup> December, 2020

**P.C.:**

Mr. Deshprabhu, learned counsel for the intervenor states that he will serve a copy of the intervention application on the learned counsel appearing for the original petitioner. Ms. Linhares, learned Additional Government Advocate appears on behalf of respondents no.1, 2 and 3.

2. This intervention application to be placed for further consideration on 04.01.2021 along with the main petition.
3. Liberty is granted to the learned counsel for the applicant to serve all the respondents in the original petition as well.
4. Stand over to 04.01.2021.

***SMT. M. S. JAWALKAR, J.***

***M. S. SONAK, J.***

ss\*